

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 690/2000

New Delhi: this the 10th day of April, 2001.

HON'BLE MRS.R.ADIGE, VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Vijay Chandra Arya,
S/o Late Sh. Sukh Lal,
R/o N-117, Ordnance Factory Estate,
Dum Dum (Calcutta)

Sh.A.K.Trivedi proxy for
(Shri Yogesh Sharma Advocate)

....Applicant.

Versus

Union of India through
The Secretary,
Ministry of Defence,
Govt. of India,
South Block,
New Delhi.

2. The Director General,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.

3. The General Manager,
Ordnance Factory,
Murad Nagar,
Distt.Ghaziabad

Sh.D.K.Srivastava proxy for
(By Advocate: Shri VSR Krishna)Respondents.

ORDER (ORAL)

S.R.Adige, VC(A):

Applicant seeks a direction to extend the benefits of the Hon'ble Supreme Court's judgment in CA No. 3728/91 Santok Singh & Ors. Vs. UOI & Ors. (Annexure-A5) and SLP No. 11126/95 Shiv Charan Vs. UOI & Ors. (Annexure-A3) and refix his pay accordingly.

2. We have heard applicant's counsel Shri A.K. Trivedi, proxy counsel for Shri Yogesh Sharma and respondents' proxy counsel Shri D.K.Srivastava for Shri VSR Krishna.

3. We note that despite several opportunities respondents have failed to file their reply. In this connection we are informed that applicant has submitted a representation dated 2.7.97 to respondents which has

not yet been disposed of by them, a copy of the representation filed by applicant's counsel is Annexure-A2 to the OA.

4. If the aforesaid representation dated 2.7.97 filed by applicant has not been disposed of by respondents as yet, we dispose of this OA with a direction to respondents to dispose of aforesaid representation in accordance with rules, instructions and judicial pronouncements including the aforesaid two rulings of the Hon'ble Supreme Court to the extent they are applicable to the facts and circumstances of the present case by a detailed, speaking and reasoned order, and under intimation to the applicant as expeditiously as possible and preferably within 3 months. If any grievance still survives, it will be open to applicant to agitate the same in accordance with law, if so advised. No costs.

A Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A)

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